

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
STARRED QUESTION NO. 11  
TO BE ANSWERED ON 07.12.2022**

**LAND LICENSE POLICY**

**\*11. SHRI KARTI P. CHIDAMBARAM:**

**Will the Minister of RAILWAYS be pleased to state:**

**(a) whether the Government has prepared a comprehensive policy document for the revised land license policy of the Railways, if so, the details thereof;**

**(b) whether the Government has taken investor feedback on the revised land license policy, and if so, the comments and suggestions made by the investors thereof;**

**(c) the timeline for strategic disinvestment of the Container Corporation of India (CONCOR), including the time by which the Government is likely to invite Expression of Interest from potential buyers;**

**(d) the revenue that the Government expects to generate from the sale of 30.8% Government shareholding in CONCOR out of the presently held 54.8%;**

**(e) whether the strategic stake sale of CONCOR is likely to be completed before the end of financial year 2022-23; and**

**(f) if not, the reasons for delay in this regard despite Cabinet approval since 2019?**

**ANSWER**

**MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)**

**(a) to (f): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF STARRED QUESTION NO. 11 BY SHRI KARTI P. CHIDAMBARAM TO BE ANSWERED IN LOK SABHA ON 07.12.2022 REGARDING LAND LICENCSE POLICY**

**(a):Yes, Sir. The extant policies for leasing, licensing and Right of Way (ROW) of railway land have been simplified to enable integrated development of infrastructure aligned with PM Gati Shakti framework and to attract more cargo to rail. Accordingly, a Master Circular on “Policy for Management of Railway land” has been issued on 04.10.2022.**

**(b): No Sir.**

**(c) to (f): Revised land policy is for developing more infrastructure. CONCOR disinvestment is an independent activity. Government has recently conducted meetings with potential investors. Any further steps in this matter will be taken up on the basis of the evaluation of interest. Quantum of receipts and timing thereof are contingent upon successful completion of process under the prevailing market conditions.**

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